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CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No: 23/95

Transfer Application No:

DATE OF DECISION: 20.1.95

VG. Kale Petitioner

Mr. M. A. Mahalle Advocate for the Petitioners

Versus

U.O.I. & Ors. Respondent

Mr. S. Kumar Advocate for the Respondent(s)

CORAM :

The Hon'ble Shri Justice M.S.Deshpande, Vice Chairman

The Hon'ble Shri P.P.Srivastava, Member(A)

1. To be referred to the Reporter or not ? ✓
2. Whether it needs to be circulated to other Benches of the Tribunal ? no

V.C.

(3)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6
PRESCOT ROAD, BOMBAY 1

O.A.NO. 23/95

V.G. Kale

..Applicant

V/s

Union of India & Ors.

..Respondents

Coram: Hon.Shri Justice M.S.Deshpande, V.C.
Hon.Shri P.P.Srivastava, Member(A)

Appearance:

Mr. M.A. Mahalle

Counsel for the applicant

Mr. S. Kumar

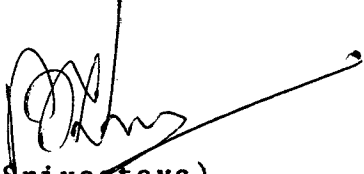
Counsel for the respondents

ORAL JUDGMENT:

DATED: 20.1.1995

(Per: M.S.Deshpande, Vice Chairman)

Heard the counsel. Since the applicant has approached the Tribunal before action on the show cause notice dated 21.12.94 was completed, the application would not be maintainable. Liberty to the respondents to complete proceedings arising out of the show cause notice dated 21.12.1994 and to the applicant to exhaust the departmental remedies before approaching Tribunal. The final order in this respect will not be given effect for a period of three weeks after communication of the final order. With this direction the O.A. is disposed of.


(P.P.Srivastava)

Member(A)


(M.S.Deshpande)

Vice Chairman